

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

02.08.2011

CP 14/2011 (OA No. 237/2010)

Mr. C.B. Sharma, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Heard the rival submissions made on behalf of the respective parties.

Applicant has himself placed a copy of the order dated 22.07.2010 (Annexure CP/5). From bare perusal of the order dated 22.07.2010, it appears that directions issued by this Tribunal vide its interim order dated 17.05.2010 (Annexure CP/1) has been substantially complied with as the Tribunal vide its interim order dated 17.05.2010 had only directed the respondents to consider the contention of the applicant and explore feasibility of extending him the benefit of ad hoc promotion and pass appropriate order.

Having considered the directions issued by this Tribunal vide its order dated 17.05.2010, the respondents have passed an order dated 22.07.2010 (Annexure CP/5). Thus we are satisfied that pursuant to the interim directions issued by this Tribunal; substantial compliance has been made by the respondents.

In view of this, the present Contempt Petition fails and is hereby dismissed. Notices issued to the respondents are hereby discharged.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

K. S. Rathore

(Justice K.S. Rathore)
MEMBER (J)

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